## CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR M.A. 1153/06 in O.A. 228/04

APPLICANT(S) U.O.I & Ors.

RESPONDENT(S) Shafi Mohd.

ADVOCATE FOR
APPLICANT(S) Shri Vivek Sharan

ADVOCATE FOR RESPONDENT(S)

## ORDER SHEET

Notes of the Registry

Date of presentation:11.12.2006

The application may be registered as M.A and listed for Orders before the Bench at Indore on

Deputy Registrar

Orders of the Tribunal

## 20.12.2006

Applicants by Shri Vivek Saran.

Heard the learned counsel for the applicants.

This Ma has been filed seeking extension of time for implementation of this Tribunal's order passed in @ No. 228/2004 on 23rd August, 2005 and confirmed by the Hon'ble High Court in Writ Petition No. 1506/2006 on 2.8.2006. The learned counsel for the applicants s tated that the copy of the aforesaid order of the Hon'ble High Court was received on 2000 2000 2000 2000 whereby the applicants were required to implement the order of the Tribunal within 3 months The learned counsel for the applicants also stated that the proposal has already been submitted to the Ministry of Finance and it may take some more time for implementation of the orders of the Tribunal. Accordingly, the prayer for extension of time is accepted to the extent that two months further time from 7.12.2006 is granted for implementing the order of the Tribunal.

Ma is disposed of accordingly.

(A.K. Gaur)

Or. G.C. Srivastava)